

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Bench – SM
Court – I

Appeal No. C/1398/2010

(Arising out of Order-in-Appeal No. 20/2010 (H-II) Cus dated
31.03.2010 passed by Commissioner of Customs, Central Excise &
Service Tax (Appeals-II), Hyderabad)

**Commissioner of Customs & Central
Excise, Hyderabad**

.....Appellant(s)

Vs.

M/s Saara Copiers

.....Respondent(s)

Appearance

Shri V.R. Pavan Kumar, Superintendent (AR) for the Appellant.
None for the Respondent.

Coram:

Hon'ble Mr. M. V. RAVINDRAN., MEMBER (JUDICIAL)

**Date of hearing: 03/12/2018
Date of decision: 03/12/2018**

FINAL ORDER No. A/31492/2018

[Order per: M. V. Ravindran.]

When this matter was called out, I find that Revenue is in appeal against Order-in-Appeal No. 20/2010 (H-II) Cus dated 31.03.2010.

2. After hearing the Learned Departmental Representative and perusal of records, I find that the appeal needs to be dismissed on the ground of the litigation policy as the amounts involved in this case is less than the threshold limit for litigating by the Revenue i.e., minimum Rs. 10,00,000/-.

3. Accordingly, as per the new litigation policy of the Government of India, the appeal stands dismissed.

(Order pronounced & dictated in open court)

**M. V. RAVINDRAN
MEMBER(JUDICIAL)**

Lakshmi...